

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 608/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: Shree Satya Minerals Pvt. Ltd.
V/s.
Perfect Engineering Products Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nareesh S. Privedh i/b PRS	Practicing Company Secretary ORDER T.C.P. No. 608/I&BC/NCLT/MB/MAH/2017	

1. The Learned Representative of the Petitioner is present. The matter is transferred from the Hon'ble High Court.
2. The admitted factual position is that due compliance as per the Code has not been made so far by the Petitioner, hence in view of the Notification No. GSR-732(E) dated 30.06.2017, the last date for compliance was 15.07.2017, therefore, the transferred Petition from the Hon'ble High Court stood abated.
3. However, as per the 1st Proviso to the Notification, liberty is granted to the Petitioner to file Fresh Petition as prescribed under the Code.
4. This Petition is disposed of as abated. Consigned to records.

Sd/-
Bhaskara Pantula Mohan
Member (Judicial)
06.09.2017

Sd/-
M.K. Shrawat
Member (Judicial)